

(11) S.O. 233 (E) published in Gazette of India dated the 26th March, 1985 regarding management of Keshoraipatan Sahkari Sugar Mills Limited, Keshoraipatan (Rajasthan).

(12) S.O. 234 (E) published in Gazette of India dated the 26th March, 1985 regarding management Deoria Sugar Mills Limited, Deoria (U.P.).

(13) S.O. 235 (E) published in Gazette of India dated the 26th March, 1985 regarding management of Sree Sitaram Sugar Company Limited, Baitalpur (U.P.).

[Placed in Library. See No. LT—1332/85.]

Employees Provident Fund (Third Amendment) Scheme, 1985 and Notifications under Employees Provident Fund and Miscellaneous Provisions Act, 1952 and Government Resolution No. V. 24030/1/85—WB dated 17-7-1985.

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI T.
ANJIAH) : I beg to lay on the Table—

(1) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 667 in Gazette of India dated the 13th July, 1985 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act 1952.
[Placed in Library. See No. LT—1333/85].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 20 of the Working Journalists and other Newspaper (Conditions of Service) and Miscellaneous Provisions Act 1955 :—

(i) S.R.O. 1958 published in Gazette of India dated the

27th April, 1985 containing Corrigendum to Notification No. S.R.O. 2428 published in Gazette of India dated the 16th September, 1975.

(ii) S.R.O. 1859 published in Gazette of India dated the 27th April, 1985 containing Corrigendum to Notification No. S.O. 889 (E) published in Gazette of India dated the 12th November, 1980.

[Placed in Library. See No. LT—1334/85].

(3) A copy of Government Resolution No. V. 24030/1/85—WB (Hindi and English versions) dated the 17th July, 1985 regarding setting up of Third Wage Board for the Sugar Industry.

[Placed in Library. See No. LT—1335/85].

12.10 hrs.

ESTIMATES COMMITTEE

[English]

Fifth Report

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Fifth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-ninth Report of the Committee (7th Lok Sabha) on the Ministry of Shipping and Transport—National Highways.

PUBLIC ACCOUNTS COMMITTEE

[English]

Tenth Report

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Tenth Report (Hindi and English versions) of the

Public Accounts Committee on Action Taken by Government on the recommendations contained in the 154th Report of the Committee (7th Lok Sabha) regarding Coaching Services.

COMMITTEE ON PAPERS LAID ON THE TABLE

[English]

First, Second and Third Reports

SHRI M.V. CHANDRASHEKARA MURTHY (Kanakapura) : I beg to present the First, Second and Third Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.

COMMITTEE ON PAPERS LAID ON THE TABLE

[English]

Minutes of the Sittings

SHRI M.V. CHANDRASEKHARA MURTHY (Kanakapura) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their First, Second and Third Reports.

MR. SPEAKER : Now, we come to Calling Attention. Shri Suresh Kurup.

PROF. N.G. RANGA (Guntur) : Mr. Speaker, may I make some observation ?

What is the time limit for this discussion ? One or two hours.

Now it is three hours of four hours. For Half-an-Hour discussion, it is one-and-a-half hours.

MR. SPEAKER : If you all agree, we will curtail it.

PROF. N.G. RANGA : For discussion under Rule 193, it is two hours, but it goes on like this.

(Interruptions)

MR. SPEAKER : You want to speak more and more. What can I do, Sir ?

PROF. N.G. RANGA : Some of us are patiently cooperating with you, we go on waiting till 6.30.

MR. SPEAKER : I do it with the consent of the House. I have got no pleasure, you see, Sir. When you say 'We want to speak', I give you that time. Now if the House does not want any time, I will be happier. No problem for me.

Now Calling Attention. Mr. Suresh Kurup....

PROF. N.G. RANGA : Even half-an-hour discussion takes 1-1/2 hours.

MR. SPEAKER : Mr. Kamalnath.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Reported delay in implementation of recommendations of high level committee on problems of ex-servicemen

SHRI KAMAL NATH (Chhindwara) : I call the attention of the Minister of Defence to the following matter of urgent public importance and request that he may make a statement thereon :

Reported delay in the implementation of recommendations of high level committee on problems of ex-servicemen and steps taken by Government to expedite the matter.

MR. SPEAKER : Mr. Kamal Nath, have you heard the comments of Prof. Ranga ?